

ITEM NO.30

Court 3 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19557/2020

(Arising out of impugned final judgment and order dated 16-05-2019 in WC No. 3905/1987 16-05-2019 in WC No. 3156/1987 16-05-2019 in WC No. 3496/1988 16-05-2019 in WC No. 5151/2006 16-05-2019 in WC No. 69578/2005 passed by the High Court Of Judicature At Allahabad)

MEERUT DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

JASWANT SUGAR MILLS LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94142/2020-CONDONATION OF DELAY IN FILING and IA No.94145/2020-EXEMPTION FROM FILING O.T. and IA No.94140/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.94144/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 94142/2020 - CONDONATION OF DELAY IN FILING

IA No. 27742/2021 - EXEMPTION FROM FILING O.T.

IA No. 94145/2020 - EXEMPTION FROM FILING O.T.

IA No. 27741/2021 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 94144/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 94140/2020 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

SLP(C) No. 12953/2021 (XI)

(FOR ADMISSION and I.R. and IA No.103215/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14713/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118289/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14716/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118316/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14698/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118164/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14788/2021 (XI)

(FOR ADMISSION and I.R. and IA No.119230/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14771/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118944/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14874/2021 (XI)

(FOR ADMISSION and IA No.119792/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14940/2021 (XI)
 (FOR ADMISSION and I.R. and IA No.120214/2021-EXEMPTION FROM FILING
 O.T.
 IA No. 120214/2021 - EXEMPTION FROM FILING O.T.)

Date : 14-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
 HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s)

Ms. Megha Karnwal, AOR

Mr. Amit Agrawal, AOR
 Mr. Nikhil Chawl, Adv.
 Ms. Radhika Yadav, Adv.
 Mr. Rahul Kukreja, Adv.
 Mr. Naman Khatwani, Adv.

Mr. Rohan Thawani, Adv.
 Ms. Pooja Dhar, AOR
 Ms. Gunjan Ahuja, Adv.

Mr. Sahil Monga, Adv.
 Mr. Abhinay, AOR
 Mr. Utsav Trivedi, Adv.
 Ms. Manini Roy, Adv.
 Mr. Pooran Chand Roy, Adv.

Mr. Adarsh Upadhyay, AOR

Mr. S.R. Singh, Sr. Adv.
 Mr. Ankit Goel, AOR
 Mr. Shashank Shukla, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Permission to file special leave petition is granted.

Delay condoned.

Leave granted.

As the short question of law is involved, list these matters
 in the fourth week of August, 2022.

The operation of the impugned judgment shall remain stayed and status quo as of today, shall be maintained by the parties with regard to the suit property, until further orders.

In the meantime, the parties are at liberty to exchange pleadings.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)